

The Committee first considered minutes of the ALC Meeting No.2/11 for confirmation and confirmed and adopted the same without any change.

Case No M-17 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s Kumar Adhesive (P) Ltd. 1) F.No.01/83/501289 /AM09/DES-IV R/LA F.No.02/24/40/267/AM09 L/c.No.02/01/23187 dated 11.2.2009 2)F.No.01/83/50374/AM10/DES-IV R/LA F.No.02/24/40/080/AM10 L/c.No. 02/01/30118 dated 7.8.2009
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The Committee considered the case as per agenda. The representative of DIPP forwarded the written comments vide their U.O. No.N4 dated 21.4.2010 stating that similar case have already been approved in ALC M.No.16/87 dated 25.7.2007 and recommended to ratify the licences on the repeat basis. In view of this, the Committee decided to approve the cases as under:-

Export Item	Qty.	Import Item	Qty.
Synthetic Rubber Based Adhesive	50,000	1. Synthetic Rubber	6977 Kg
Bonding Type (Solid content 22+/-1%) containing Chloroprene	45,000	Chloroprene	
Rubber Min 15.2%	(45,000 Kg)	2. Para Tertiary Butyl Phenol	1942 Kg
		3. Magnesium Oxide	971 Kg

RLA concerned may take necessary action under Para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-18 NC No. 3/11 Dated 21.4.10 (held on 22.4.2010)	M s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50117 /AM07/DES-IV R/LA F.No.03/95/40/150/AM07 L/c.No.03/03/78846 dated 4.5.2006
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The Committee considered the case as per agenda. The representative of DIPP forwarded the written comments vide their U.O. No.N4 dated 21.4.2010 stating that similar case have already been approved in ALC M.No.49/10 dated 3.3.2010 and recommended to ratify the licences on the repeat basis. In view of this, the Committee decided to approve the case as applied for taking cue from SION -A-2866. However the description of export item should be amended to read as under:-

"Self Adhesive Paper (175 GSM+/-10%), Adhesive coating weight of 20 GSM/Sqm. made out of thermal paper and silicon paper"

RLA concerned may take necessary action under Para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-19 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s International Print-O-Pac Ltd, New Delhi F.No.01/82/59677 /AM05/DES-IV R/LA F.No.05/88/40/84/AM05 L/c.No.05/01/29143 dated 16.6.2004
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The Committee considered the case as per agenda. The representative of the DIPP was present in the meeting. As per written comments dated 21.4.2010 offered by him the Committee decided to allow the additional import item as under in addition to the items allowed as per SION A-1579 in the decision taken in M.No.23/82 ALC-I/2004 dated 22.9.2004. >

Paper 115 GSM ± 10% (covering material/Gelco) - 1.08 sq. meter/sq. meter content in export _____

RLA concerned may take necessary action under para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-20 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s International Print-O-Pac Ltd, New Delhi F.No.01/83/50/867 /AM08/DES-IV R/LA F.No.05/24/40/363/AM08 L/c.No.05/02/07018 dated 31.7.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.N4 dated 21.4.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Multicolour printed laminated cartons made out of paper board/Card Board with liner	1 Kg	1. Rel. Paper Board/Art Board/White Board coated of relevant GSM 2. Polyester Film (10-12 Microns) 3. LDPE Granules 4. Printing Ink (Rel.) 5. Gravure 6. Graphic Art Film/PS Aluminium Plate (Lithographic/thermal)	1.10 Kg/Kg content in export 1.05 Kg/Kg content in export 1.10 Kg/Kg content in export 1% of FOB value 0.01 Kg Upto 1% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-21 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s DorfKetal Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/883 /AM09/DES-IV R/LA F.No.03/94/40/606/AM09 L/c.No.03/04/93807 dated 11.11.2008
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The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting and as per written comments vide U.O.No.14010/50/2006-Ch.II dated 22.4.2010 offered by him the Committee decided to enhance the import quantity as under >

From Quantity **To** _____

Import Item

As Approved by NC

* The quantity and other description mentioned in the minutes of ALC M.No. 1/83-ALC-I/2009 dated 1.4.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-22 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s DorfKetal Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/974 /AM09/DES-IV R/LA F.No.03/94/40/661/AM09 L/c.No.03/04/93807 dated 11.11.2008
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The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) was present in the meeting. As per written comments vide U.O.No.14010/50/2006-Ch.II dated 22.4.2010 offered by him the Committee decided to enhance the import quantity as under >

Import Item **From Quantity** **To** _____

As Approved by NC

The quantity and other description mentioned in the minutes of ALC M.No. 1/83-ALC-I/2009 dated 1.4.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-23 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s International Print-O-Pac Ltd, New Delhi F.No.01/83/50/153 /AM09/DES-IV R/LA F.No.05/24/40/859/AM08 L/c.No.05/02/16255 dated 12.2.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for one week for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.5.2010.

Case No M-24 NC No.3/11 Dated 21.4.10 (held on 22.4.2010)	M s N.R Agarwal Inds. Ltd, Mumbai F.No.01/83/50/058 /AM09/DES-IV R/LA F.No.03/95/40/1263/AM08 L/c.No.03/04/96931 dated 8.12.2008
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The Committee considered the case as per agenda. The represents

of the DIPP was present in the meeting. As per written comments dated 21.4.2010 offered by him the Committee decided to correction in the description of import item as under

From

SBR Latex DL 611

To

Latex DL 611

The quantity and other description mentioned in the minutes of ALC M.No. 15/83-ALC-I/2009 dated 8.7.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBIP as per above decision of NORMS COMMITTEE.

Case No M-25 NC No.311 Dated 21.4.10 (held on 22.4.2010)	M s Eastern Petroleum (P) Ltd, Mumbai F.No.01/85/50/47/AM10/DES-IV RLA F.No.03/94/40/182/AM10 Lc.No.0310522519 dated 3.6.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the Deptt. of C&PC(PC Dn.) Accordingly the case may be re-linked on 5.5.2010.

Case No M-26 NC No.311 Dated 21.4.10 (held on 22.4.2010)	M s Bharat Enterprises, Delhi F.No.01/83/162/1291/AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the Deptt. of C&PC(Chem Dn.) Accordingly the case may be re-linked on 5.5.2010.

Case No M-27 NC No.311 Dated 21.4.10 (held on 22.4.2010)	M s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the Deptt. of C&PC(Chem Dn.) Accordingly the case may be re-linked on 5.5.2010.

Case No M-28 NC No.311 Dated 21.4.10 (held on 22.4.2010)	M s International Print-O-Pac Ltd, New Delhi F.No.01/82/50/2007/AM08/DES-IV RLA F.No.05/88/40/448/AM08 Lc.No.0510208482 dated 3.9.2007
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The Committee considered the case as per agenda. The representative of the DIPP was present in the meeting. As per written comments dated 21.4.2010 offered by him stating that the licence has been ratified as per SION A-1579 but one of the import item Varnish is not covered under the said SION. He recommended the Varnish as import item in addition to SION A-1569 as under-

Relevant Varnish - 10 gm per book _____

The quantity and other description mentioned in the minutes of ALC M.No. 37/08 dated 19.12.2007 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-29 NC No.311 Dated 21.4.10 (held on 22.4.2010)	M s International Print-O-Pac Ltd, New Delhi F.No.01/82/50/1270/AM04/DES-IV RLA F.No.05/88/40/519/AM04 Lc.No.0510207018 dated 31.7.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks for wants of comments from the DIPP. Accordingly the case may be re-linked on 5.5.2010.

Office of Directorate General of Foreign Trade
New Delhi -6

Para 4.7 Decision(DRAFT)

METING NUMBER : 3/83-ALC1/2010 MEETING DATE: 21.04.2010

1	Case No.4/20/83-ALC1/2008 HQ File: 00/83/050/00638/AM09 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-linked on 19.5.2010.	Party Name:ST. ANNES CASHW INDUSTRIES RLA File: 53/83/040/00002/AM09	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:5310006405 01.08.2008	Status:Case Deferred Defer Date:19.05.2010																								
2	Case No.25/48/83-ALC1/2009 HQ File: 00/83/050/00909/AM10 Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.N4 dated 21.4.2010 as under- <table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>White Printing Base Paper</td><td>1.00 MT</td><td>1. Wood pulp</td><td>0.772 MT</td></tr><tr><td></td><td></td><td>2. Catonic Starch</td><td>0.00368 MT</td></tr><tr><td></td><td></td><td>3. Melamine Formaldehyde Resin</td><td>0.00275 MT</td></tr><tr><td></td><td></td><td>4. Titanium Dioxide</td><td>0.1597 MT</td></tr><tr><td></td><td></td><td>5. Kraft Paper</td><td>As per packing policy</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	Export Item	Qty.	Import Item	Qty.	White Printing Base Paper	1.00 MT	1. Wood pulp	0.772 MT			2. Catonic Starch	0.00368 MT			3. Melamine Formaldehyde Resin	0.00275 MT			4. Titanium Dioxide	0.1597 MT			5. Kraft Paper	As per packing policy	Party Name:ITC LIMITED RLA File: 30/24/040/00076/AM07	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:3310007249 02.03.2009	Status:Case Approved Defer Date:
Export Item	Qty.	Import Item	Qty.																									
White Printing Base Paper	1.00 MT	1. Wood pulp	0.772 MT																									
		2. Catonic Starch	0.00368 MT																									
		3. Melamine Formaldehyde Resin	0.00275 MT																									
		4. Titanium Dioxide	0.1597 MT																									
		5. Kraft Paper	As per packing policy																									
3	Case No.2/40/83-ALC1/2009 HQ File: 00/83/050/00756/AM10 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DL issued on 11/3/2010 by Deptt. of C&PC (Chem.Dn.) Accordingly the case may be re-linked on 19.5.2010.	Party Name:TRIS/MPI PESTICIDES (BOMBAY) PVT.LTD. RLA File: 30/24/040/00003/AM10	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:3310013688 04.08.2009	Status:Case Deferred Defer Date:19.05.2010																								
4	Case No.4/28/83-ALC1/2009 HQ File: 00/83/050/00532/AM10 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-linked on 19.5.2010.	Party Name:KANCOR INGREDIENTS LIMITED RLA File: 30/24/040/00060/AM10	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:1010005370 24.09.2009	Status:Case Deferred Defer Date:19.05.2010																								
5	Case No.5/28/83-ALC1/2009 HQ File: 00/83/050/00533/AM10 Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-linked on 19.5.2010.	Party Name:SYNTHITE INDUSTRIES LIMITED RLA File: 30/24/040/00061/AM10	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:1010005371 24.09.2009	Status:Case Deferred Defer Date:19.05.2010																								
6	Case No.9/48/83-ALC1/2009 HQ File: 00/83/050/00763/AM10 Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Dn.) forwarded vide their U.O. No.15022/3/2008-Ch.II dated 1.4.2010 as under- <table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Catearg MB 72% WP (Cymocand 8% + Mancozeb 64% WP)</td><td>1 Kg</td><td>1. Cymocand Technical (95% Minimum a.i)</td><td>0.0824 Kg</td></tr><tr><td></td><td></td><td>2. Mancozeb Technical (on 100% a.i. basis)</td><td>0.653 Kg</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	Export Item	Qty.	Import Item	Qty.	Catearg MB 72% WP (Cymocand 8% + Mancozeb 64% WP)	1 Kg	1. Cymocand Technical (95% Minimum a.i)	0.0824 Kg			2. Mancozeb Technical (on 100% a.i. basis)	0.653 Kg	Party Name:E.L.DUPONT INDIA PVT LIMITED RLA File: 34/24/040/00084/AM10	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:34100025408 06.10.2009	Status:Case Approved Defer Date:												
Export Item	Qty.	Import Item	Qty.																									
Catearg MB 72% WP (Cymocand 8% + Mancozeb 64% WP)	1 Kg	1. Cymocand Technical (95% Minimum a.i)	0.0824 Kg																									
		2. Mancozeb Technical (on 100% a.i. basis)	0.653 Kg																									
7	Case No.1/32/83-ALC1/2009 HQ File: 00/83/050/00566/AM10	Party Name:SYNTHITE INDUSTRIES LIMITED RLA File: 30/24/040/00074/AM10	Meet No:Date:3/83-ALC1/2010 21.04.2010 Jan No:Date:1010005372 22.10.2009	Status:Case Deferred Defer Date:19.05.2010																								

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.5.2010.																
8	Case No.3/2/83-ALC1-2009	Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00588.AM10	RLA File: 30/24/040/00071.AM10		Jac. No:Date:10/005788 22.10.2009	Defer Date:19.05.2010											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.5.2010.															
9	Case No.4/2/83-ALC1-2009	Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00589.AM10	RLA File: 30/24/040/00072.AM10		Jac. No:Date:10/005790 22.10.2009	Defer Date:19.05.2010											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.5.2010.															
10	Case No.6/2/83-ALC1-2009	Party Name:Danisco (India) Pvt. Ltd.		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00667.AM10	RLA File: 05/23/040/00073.AM10		Jac. No:Date:05/025303 20.11.2009	Defer Date:19.05.2010											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Dw.). Accordingly the case may be re-listed on 5.5.2010.															
11	Case No.1/4/83-ALC1-2009	Party Name:TARAK CHEMICALS PVT LTD		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Approved											
	HQ File: 01/83/050/00885.AM10	RLA File: 34/24/040/00236.AM10		Jac. No:Date:14/002569 20.11.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Dw.) forwarded vide their U.O. No.46011/14/2010-PC.II dated 21.4.2010 as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Oil Soluble Demulsifier (SOLT 1098)</td><td>1 Kg</td><td>1. Product - 1047 (Polypropylene Glycol Ethoxylate)</td><td>0.100 Kg</td></tr><tr><td></td><td></td><td>2. IFA-555 (Phenol Formaldehyde Resin Ethoxylate)</td><td>0.200 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Oil Soluble Demulsifier (SOLT 1098)	1 Kg	1. Product - 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg			2. IFA-555 (Phenol Formaldehyde Resin Ethoxylate)
Export Item	Qty.	Import Item	Qty.													
Oil Soluble Demulsifier (SOLT 1098)	1 Kg	1. Product - 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg													
		2. IFA-555 (Phenol Formaldehyde Resin Ethoxylate)	0.200 Kg													
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																
12	Case No.2/4/83-ALC1-2009	Party Name:TARAK CHEMICALS PVT LTD		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Approved											
	HQ File: 01/83/050/00886.AM10	RLA File: 34/24/040/00236.AM10		Jac. No:Date:14/002569 20.11.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Dw.) forwarded vide their U.O. No.46011/14/2010-PC.II dated 21.4.2010 as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Oil Soluble Demulsifier (SOLT 1098)</td><td>1 Kg</td><td>1. Product - 1047 (Polypropylene Glycol Ethoxylate)</td><td>0.100 Kg</td></tr><tr><td></td><td></td><td>2. IFA-555 (Phenol Formaldehyde Resin Ethoxylate)</td><td>0.200 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Oil Soluble Demulsifier (SOLT 1098)	1 Kg	1. Product - 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg			2. IFA-555 (Phenol Formaldehyde Resin Ethoxylate)
Export Item	Qty.	Import Item	Qty.													
Oil Soluble Demulsifier (SOLT 1098)	1 Kg	1. Product - 1047 (Polypropylene Glycol Ethoxylate)	0.100 Kg													
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																
13	Case No.28/4/83-ALC1-2009	Party Name:Steeling Asulimites (P) Ltd, Mumbai		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00912.AM10	RLA File: 03/95/040/00541.AM10		Jac. No:Date:03/0548018 27.11.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(Chem.Dw.) and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 5/5.2010.															
14	Case No.38/4/83-ALC1-2009	Party Name:EXUN LABORATORIES PVT LTD		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Transferred to Different Section											
	HQ File: 01/83/050/00914.AM10	RLA File: 04/24/040/00590.AM10		Jac. No:Date:03/0549538 07.12.2009	Defer Date:21.04.2010											
	Decision: The Committee considered the case as per agenda and Committee decided to transfer the case to NC-III (DES-III) Division as the export item relates to Pharma.															
15	Case No.35/4/83-ALC1-2009	Party Name:Kishino Antioxidants (P) Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00919.AM10	RLA File: 03/94/040/00751.AM10		Jac. No:Date:03/0550384 11.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and noted that comments is awaited from Deptt. of C&PC(PC.Dw.) and decided to defer consideration of the case for two weeks for wants of comments. Accordingly the case may be re-listed on 5.5.2010.															
16	Case No.1/4/83-ALC1-2009	Party Name:CORTICA MFG (INDIA) PVT LTD		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Approved											
	HQ File: 01/83/050/00755.AM10	RLA File: 04/24/040/00237A.M10		Jac. No:Date:04/01010201 15.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to approve the case as per written comments of DPP forwarded vide their U.O. No.N4 dated 21.4.2010 as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Acrylonitrile rubberized cork sheets & strips (GR-RC70C natural colour containing Min.7.5% nitrile rubber & Min.60% cork</td><td>1 Kg</td><td>1. Granulated Cork</td><td>0.629 Kg</td></tr><tr><td></td><td></td><td>2. Acrylo Nitrile Butadiene Rubber</td><td>0.281 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Acrylonitrile rubberized cork sheets & strips (GR-RC70C natural colour containing Min.7.5% nitrile rubber & Min.60% cork	1 Kg	1. Granulated Cork	0.629 Kg			2. Acrylo Nitrile Butadiene Rubber
Export Item	Qty.	Import Item	Qty.													
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																
17	Case No.3/4/83-ALC1-2009	Party Name:E I DUPONT INDIA PVT LIMITED		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Approved											
	HQ File: 01/83/050/00887.AM10	RLA File: 34/24/040/00515.AM10		Jac. No:Date:14/0023873 15.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Dw.) forwarded vide their U.O. No.15022/3/2008-Ch.II dated 1.4.2010 as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Caracat MB 72% WP (Cymenard 8% + Mancozeb 64% WP)</td><td>1 Kg</td><td>1. Cymenard Technical (95% Minimum a.i)</td><td>0.0824 Kg</td></tr><tr><td></td><td></td><td>2. Mancozeb Technical (on 100% a.i basis)</td><td>0.653 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Caracat MB 72% WP (Cymenard 8% + Mancozeb 64% WP)	1 Kg	1. Cymenard Technical (95% Minimum a.i)	0.0824 Kg			2. Mancozeb Technical (on 100% a.i basis)
Export Item	Qty.	Import Item	Qty.													
Caracat MB 72% WP (Cymenard 8% + Mancozeb 64% WP)	1 Kg	1. Cymenard Technical (95% Minimum a.i)	0.0824 Kg													
		2. Mancozeb Technical (on 100% a.i basis)	0.653 Kg													
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																
18	Case No.36/4/83-ALC1-2009	Party Name:A.M. Todd Company (I) Pvt. Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00920.AM10	RLA File: 03/94/040/00064.AM10		Jac. No:Date:03/0551235 06.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC/SSI). Accordingly the case may be re-listed on 5.5.2010.															
19	Case No.39/4/83-ALC1-2009	Party Name:Kishino Antioxidants (P) Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00923.AM10	RLA File: 03/94/040/00791.AM10		Jac. No:Date:03/0551043 06.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and noted that comments is awaited from Deptt. of C&PC(PC.Dw.) and decided to defer consideration of the case for two weeks for wants of comments. Accordingly the case may be re-listed on 5.5.2010.															
20	Case No.4/2/85-ALC3-2009	Party Name:Ganga Rayanagar (P) Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/85/050/00626.AM10	RLA File: 03/94/040/00094.AM10		Jac. No:Date:03/0052411 13.11.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and noted that comments is awaited from Deptt. of C&PC(PC.Dw.) and decided to defer consideration of the case for two weeks for wants of comments. Accordingly the case may be re-listed on 5.5.2010.															
21	Case No.34/4/83-ALC1-2009	Party Name:K.V. Fire Chemicals (I) Pvt. Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Deferred											
	HQ File: 01/83/050/00918.AM10	RLA File: 03/94/040/00146.AM10		Jac. No:Date:03/0052297 23.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Dw.). Accordingly the case may be re-listed on 5.5.2010.															
22	Case No.38/4/83-ALC1-2009	Party Name:Chiant Chemicals (I) Ltd,		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case deferred											
	HQ File: 01/83/050/00922.AM10	RLA File: 03/94/040/00767.AM10		Jac. No:Date:03/0552760 29.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Dw.). Accordingly the case may be re-listed on 5.5.2010.															
	Case No.38/4/83-ALC1-2009	Party Name:STERLING AUXILIARIES PVT LTD		Meet No:Date:3/83-ALC1-2010 21.04.2010	Status:Case Approved											
	HQ File: 01/83/050/00926.AM10	RLA File: 03/95/040/00626.AM10		Jac. No:Date:03/0052411 23.12.2009	Defer Date:											
	Decision: The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Dw.) forwarded vide their U.O. No.14010/93/2007-Ch.II dated 22.4.2010 as under:-															

23	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Steno 1205 (Lauryl Alcohol 3 mole ethoxylate)</td><td>1 Kg</td><td>1. Lauryl Alcohol 2. Ethylene Oxide</td><td>0.478 Kg 0.542 Kg</td></tr><tr><td>Stenoche BCCL (Ethylene Glycol Butyl Ether)</td><td>1 Kg</td><td>1. n-Butanol 2. Ethylene Oxide</td><td>0.639 Kg 0.380 Kg</td></tr><tr><td>Stenoche BCAR (Diethylene Glycol Butyl Ether)</td><td>1 Kg</td><td>1. n-Butanol 2. Ethylene Oxide</td><td>0.465 Kg 0.554 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Steno 1205 (Lauryl Alcohol 3 mole ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.478 Kg 0.542 Kg	Stenoche BCCL (Ethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.639 Kg 0.380 Kg	Stenoche BCAR (Diethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.465 Kg 0.554 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
	Export Item	Qty.	Import Item	Qty.																
	Steno 1205 (Lauryl Alcohol 3 mole ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.478 Kg 0.542 Kg																
	Stenoche BCCL (Ethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.639 Kg 0.380 Kg																
Stenoche BCAR (Diethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.465 Kg 0.554 Kg																	

24	Case No.:5/2/03-ALC1/2009	Party Name Rushd Dsouz Ltd,	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00975/AM10/	RLA File: 08/24/04/00209/AM10/	[21.04.2010 [Ja. No:Date:08/00085419 [31.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Dw.). Accordingly the case may be re-listed on 5.5.2010.			

25	Case No.:26/03-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00910/AM10/	RLA File: 08/24/04/00423/AM10/	[21.04.2010 [Ja. No:Date:01/0256208 [14/01/2010	Defer Date:19.05.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 16.4.2010 but comments from TA are yet to be received. It was therefore deferred for four weeks. Accordingly the case may be re-listed on 19.5.2010.			

Case No.:3/4/03-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No:Date:3/3-ALC1/2010																		
HQ File: 01/33/05/00089/AM10/	RLA File: 08/24/04/00291/AM10/	Ja. No:Date:08/0008585 01/01/2010																		
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Dw.) forwarded vide their U.O. No.14010/64/2009-Ch.II dated 22.4.2010 as under-																				
Export Item Reactive Blue R (Reactive Blue 19) (C.I.No.61/200) (Dye content 80%)	<table border="1"> <thead> <tr> <th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>1. Kg</td><td>1. Bromamine Acid</td><td>0.720 Kg</td></tr> <tr> <td></td><td>2. Meta Basic condense (Meta Basic Viny Sulfone)</td><td>0.417 Kg</td></tr> <tr> <td></td><td>3. Copper Scrap</td><td>0.022 Kg</td></tr> <tr> <td></td><td>4. Anthraquinone 2 Sulfonic Acid</td><td>0.200 Kg</td></tr> <tr> <td></td><td>5. Cautic Soda Flakes</td><td>0.227 Kg</td></tr> </tbody> </table>	Qty.	Import Item	Qty.	1. Kg	1. Bromamine Acid	0.720 Kg		2. Meta Basic condense (Meta Basic Viny Sulfone)	0.417 Kg		3. Copper Scrap	0.022 Kg		4. Anthraquinone 2 Sulfonic Acid	0.200 Kg		5. Cautic Soda Flakes	0.227 Kg	Defer Date:
Qty.	Import Item	Qty.																		
1. Kg	1. Bromamine Acid	0.720 Kg																		
	2. Meta Basic condense (Meta Basic Viny Sulfone)	0.417 Kg																		
	3. Copper Scrap	0.022 Kg																		
	4. Anthraquinone 2 Sulfonic Acid	0.200 Kg																		
	5. Cautic Soda Flakes	0.227 Kg																		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																				

27	Case No.:4/4/03-ALC1/2009	Party Name: THERMAX LTD.	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00020/AM10/	RLA File: 31/24/04/00105/AM10/	[21.04.2010 [Ja. No:Date:31/0041554 [10.01.2010	Defer Date:19.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm vide letter dated 8.4.2010. Accordingly the case may be re-listed on 19.5.2009.			

28	Case No.:5/0/03-ALC1/2009	Party Name:Public Inds. Ltd.	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00089/AM10/	RLA File: 03/95/040/00225/AM10/	[21.04.2010 [Ja. No:Date:03/0059169 [12.2010	Defer Date:5.05.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC.Dw.) and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 5/5/2010.			

29	Case No.:6/0/03-ALC1/2009	Party Name:Public Inds. Ltd.	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00090/AM10/	RLA File: 03/95/040/00372/AM10/	[21.04.2010 [Ja. No:Date:03/0059178 [12.2010	Defer Date:5.05.2010
	Decision : The Committee considered the case as per agenda and decided to application refer to Deptt. of C&PC(PC.Dw.) and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 5/5/2010.			

30	Case No.:48.93-ALC1/2009		Party Name:ARIES DYE CHEM INDUSTRIES.		Meet No:Date:3/93-ALC1/2010		Status:Case Approved
	HQ File: 01/93/050/00091/AM10/		RLA File: 08/24/04/00311/AM10/		[21.04.2010 [Ja. No:Date:08/00086791 [10.02.2010		
	Dection : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Dc.) forwarded vide their U.O. No.14010/30/2006-Ch.II dated 17.2.2010 as under-						
	Export Item		Qty.	Import Item	Qty.		
	Reactive Black NNX (Dye content 70%)		1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Meta Phenylene Diamine 4 Sulfonic Acid 5. Sodium Nitrite	0.310 Kg 0.208 Kg 0.029 Kg 0.078 Kg 0.138 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.							

31	Case No.:9/0/03-ALC1/2009	Party Name:VSC INDUSTRIES.	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00093/AM10/	RLA File: 17/24/04/00126/AM10/	[21.04.2010 [Ja. No:Date:17/0000062 [11.02.2010	Defer Date:19.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Dw.). Accordingly the case may be re-listed on 19.5.2010.			

32	Case No.:12/0/03-ALC1/2009	Party Name:SHIRAM COMPOUNDS PVT. LTD.	Meet No:Date:3/3-ALC1/2010	Status:Case Deferred
	HQ File: 01/33/05/00096/AM10/	RLA File: 08/24/04/00471/AM10/	[21.04.2010 [Ja. No:Date:01/0258001 [11.02.2010	Defer Date:19.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the DI, dated 26/3/2010 issued by this office. Accordingly the case may be re-listed on 19.5.2010.			

33

Case No.:13/0/03-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No:Date:3/3-ALC1/2010	Status:Case Approved
HQ File: 01/33/05/00097/AM10/	RLA File: 08/24/04/00440/AM10/	21.04.2010	Defer Date:
Ja. No:Date:01/0258332 24.02.2010			
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Dw.) forwarded vide their U.O. No.14010/37/2009-Ch.II dated 22.4.2010 as under-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C10-C20)	0.493 Kg
		2. Chlorine	0.919 Kg
		3. Epoxy Stabilizer	0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/0/03-ALC1/2009

HQ File: 01/33/05/00098/AM10/

Party Name:SWASTIC AUTO INDUSTRIES

RLA File: 08/24/04/00477/AM10/

Meet No:Date:3/3-ALC1/2010

Ja. No:Date:01/0258336

Status:Case Approved

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DPP forwarded vide their U.O. No.NI dated 21.4.2010 as under-

Export Item

S.No.	Description of Item	Quantity
1.	Asbestos Modified Brake Lining (containing min. 25% Phenolic resin and min. 70% asbestos)	220,000 Kg
2.	Asbestos Brake Lining (Rubberized with Nitrile Rubber) containing min. 70% asbestos and min. 22% Nitrile Rubber	68,250 Kg
3.	Asbestos Free Brake Lining Containing min. 22% Phenolic Resin, 19% Fiber Glass, 14.3% Carbon steel fibre, 2.5% NBR, 3% Kevlar Aramid Pulp, 15% Composite mineral wool and 9.5% Graphite powder	215,000 Kg
4.	Asbestos Free Roll Linings Containing min. 16.7% Phenolic Resin, 24% Fiber Glass, 33% NBR, 2.2% Kevlar Aramid Pulp, 7% Composite mineral wool and 4% Graphite Powder	20,000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Phenol	55000,000 Kg.
2.	Asbestos Raw in different Grades/Asbestos Yarn	154000,000 Kg

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Pigment Red 188 (C.I.No.12467) (Acidic Fast Carmine PBR)		1 Kg	1. Naphthol ASOL 2. 2,5 Dichloro Anilido 5- Carboxy Methyl Aziridine 3. Sodium Nitrite	0.464 Kg 0.535 Kg 0.116 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
47	Case No.:7/52/83-ALC1-2009		Party Name:GANGA RASAYANI P. LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00077.AM10		RLA File: 00/24/040/00064.AM10	Jac.No:Date:03/05064074 11.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Do C&PC (PC.Dw.) Accordingly the case may be re-listed on 19.5.2010.			
48	Case No.:8/52/83-ALC1-2009		Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00079.AM10		RLA File: 02/24/040/00241.AM10	Jac.No:Date:02/01/92918 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to application refer to Deptt. HT for comments. The case is defer for four weeks for want of hard copy of the application from RLA. Accordingly the case may be re-listed on 19.5.2010.			
49	Case No.:9/52/83-ALC1-2009		Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00079.AM10		RLA File: 02/24/040/00242.AM10	Jac.No:Date:02/01/92919 12.03.2010
	Decision : The Committee considered the case as per agenda and decided to application refer to Deptt. HT for comments. The case is defer for four weeks for want of hard copy of the application from RLA. Accordingly the case may be re-listed on 19.5.2010.			
50	Case No.:10/52/83-ALC1-2009		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00080.AM10		RLA File: 00/24/040/00134.AM10	Jac.No:Date:10/0007675 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.5.2010.			
51	Case No.:11/52/83-ALC1-2009		Party Name:V.S.POLYMERS PVT. LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00081.AM10		RLA File: 00/24/040/00090.AM10	Jac.No:Date:03/026049 12.03.2010
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Dw.) forwarded vide their U.O. No.14010/30/2009-Ch.II dated 5.4.2010 as under:-			
Export Item		Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 40% to 45%)		1 Kg	1. Paraffin (C10-C10) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
52	Case No.:12/52/83-ALC1-2009		Party Name:SILVER OAK LABORATORIES PVT.LTD	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00082.AM10		RLA File: 00/24/040/00091.AM10	Jac.No:Date:00/026031 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DPPP. Accordingly the case may be re-listed on 19.5.2010.			
53	Case No.:13/52/83-ALC1-2009		Party Name:KANCOR INGREDIENTS LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00083.AM10		RLA File: 00/24/040/00135.AM10	Jac.No:Date:10/0007676 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.5.2010.			
54	Case No.:14/52/83-ALC1-2009		Party Name:TYTAN ORGANICS PVT. LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00084.AM10		RLA File: 00/95/040/00773.AM10	Jac.No:Date:03/05064576 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Do C&PC (Chem.Dw.). Accordingly the case may be re-listed on 19.5.2010.			
55	Case No.:15/52/83-ALC1-2009		Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00085.AM10		RLA File: 07/24/040/00013.AM10	Jac.No:Date:17/0003360 12.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
56	Case No.:16/52/83-ALC1-2009		Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00086.AM10		RLA File: 04/24/040/00113.AM10	Jac.No:Date:04/0011244 17.03.2010
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Dw.) forwarded vide their U.O. No.NII dated NII recommending the case as per SION A-1189, as under:-			
Export Item		Qty.	Import Item	Qty.
Sodium Silicate		1 Kg	Soda ash	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
57	Case No.:17/83-ALC1-2010		Party Name:K.K. POLYCOLOR (S) LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00086.AM10		RLA File: 02/24/040/00224.AM10	Jac.No:Date:02/0140661 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
58	Case No.:20/83-ALC1-2010		Party Name:VIVIMED LABS LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00087.AM10		RLA File: 09/24/040/00541.AM10	Jac.No:Date:09/00041572 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
59	Case No.:30/83-ALC1-2010		Party Name:THOMSON PRESS INDIA LTD	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00088.AM10		RLA File: 00/24/040/00543.AM10	Jac.No:Date:05/0026203 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
60	Case No.:43/83-ALC1-2010		Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00089.AM10		RLA File: 00/94/040/001131.AM10	Jac.No:Date:03/0506407 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
61	Case No.:50/83-ALC1-2010		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00090.AM10		RLA File: 00/94/040/00006.AM10	Jac.No:Date:03/05063521 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
62	Case No.:40/83-ALC1-2010		Party Name:K.V.IRE CHEMICALS (PVT) LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00091.AM10		RLA File: 00/94/040/00018.AM10	Jac.No:Date:03/05063527 07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
63	Case No.:7/83-ALC1-2010		Party Name:ROSSARI BIOTECH LTD	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00092.AM10		RLA File: 00/95/040/00007.AM10	Jac.No:Date:03/0506640 08.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
64	Case No.:80/83-ALC1-2010		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00093.AM10		RLA File: 00/95/040/00053.AM10	Jac.No:Date:03/0506095 08.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
65	Case No.:93/83-ALC1-2010		Party Name:HERBERT HIRSH PHARMACEUTICAL & RESEARCH LABS	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00094.AM10		RLA File: 00/94/040/00011.AM10	Jac.No:Date:03/0506745 08.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			
66	Case No.:10/3/83-ALC1-2010		Party Name:JAY CHEMICAL INDUSTRIES LTD.	Meet No:Date:3/83-ALC1-2010 21.04.2010
	BQ File: 00/83/050/00095.AM10		RLA File: 00/24/040/00225.AM10	Jac.No:Date:08/0008878 08.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be re-listed on 19.5.2010			

67	Case No.:18/3/03-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00053.AM11/		RLA File: 00/24/040/00149.AM10	[a: No:Date:10/0008150 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
68	Case No.:11/3/03-ALC1/2010		Party Name:NAGARJUNA AGRICHEM LTD	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Approved																								
	HQ File: 00/03/050/00046.AM11/		RLA File: 00/24/040/00523.AM10	[a: No:Date:09/00041602 09.04.2010	Defer Date:																								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/14/2005-Ch.II dated 21.4.2010 as under-																												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Perfluoromale Technical</td><td>1 Kg</td><td>1. Para Chloro Styrene</td><td>0.784 Kg</td></tr><tr><td></td><td></td><td>2. Benzof Cyazole</td><td>0.781 Kg</td></tr><tr><td></td><td></td><td>3. 1,2,4 Triazole</td><td>0.513 Kg</td></tr><tr><td></td><td></td><td>4. Lithium Arside</td><td>0.010 Kg</td></tr></table>						Export Item	Qty.	Import Item	Qty.	Perfluoromale Technical	1 Kg	1. Para Chloro Styrene	0.784 Kg			2. Benzof Cyazole	0.781 Kg			3. 1,2,4 Triazole	0.513 Kg			4. Lithium Arside	0.010 Kg				
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																													
69	Case No.:12/3/03-ALC1/2010		Party Name:NAGARJUNA AGRICHEM LTD	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00047.AM11/		RLA File: 00/24/040/00514.AM10	[a: No:Date:09/00041603 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
70	Case No.:13/3/03-ALC1/2010		Party Name:B.R.A MULTIWALL PACKAGING LTD.	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00048.AM11/		RLA File: 02/24/040/00243.AM10	[a: No:Date:02/01.00754 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
71	Case No.:14/3/03-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00049.AM11/		RLA File: 00/24/040/00130.AM10	[a: No:Date:10/0008144 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
72	Case No.:15/3/03-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00050.AM11/		RLA File: 00/24/040/00140.AM10	[a: No:Date:10/0008145 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
73	Case No.:16/3/03-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00051.AM11/		RLA File: 00/24/040/00142.AM10	[a: No:Date:10/0008146 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
74	Case No.:17/3/03-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00052.AM11/		RLA File: 00/24/040/00143.AM10	[a: No:Date:10/0008149 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
75	Case No.:19/3/03-ALC1/2010		Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00054.AM11/		RLA File: 17/24/040/00024.AM10	[a: No:Date:17/0003255 09.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
76	Case No.:20/3/03-ALC1/2010		Party Name:VSW AAT CHEMICALS LIMITED	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Deferred																								
	HQ File: 00/03/050/00055.AM11/		RLA File: 03/05/040/00077.AM10	[a: No:Date:03/0569037 12.04.2010	Defer Date:19.05.2010																								
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of/hard copy of application from RLA and firm. Accordingly the case may be refiled on 19.5.2010																												
77	Case No.:21/3/03-ALC1/2010		Party Name:KIRIYATI CHEMICALS PVT. LTD.	Meet No:Date:3/03-ALC1/2010 21.04.2010	Status:Case Approved																								
	HQ File: 00/03/050/00056.AM11/		RLA File: 00/24/040/00002.AM11/	[a: No:Date:00/0008204 13.04.2010	Defer Date:																								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/72/2009-Ch.II dated 28.1.2010 on request basis as under-																												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Optical Whitening Agent, C.I.Fluorescent Brightner 264 (Lumonic BB-A) (Assay 20%)</td><td>1 Kg</td><td>1. Cyanamic Chloride</td><td>0.066 Kg</td></tr><tr><td></td><td></td><td>2. Aniline 2,5-Diisophonic Acid</td><td>0.091 Kg</td></tr><tr><td></td><td></td><td>3. 4,4-Diamino Stilbene , 2,2'-Disophonic Acid</td><td>0.067 Kg</td></tr><tr><td></td><td></td><td>4. Diethanolamine</td><td>0.038 Kg</td></tr><tr><td></td><td></td><td>5. Polyethylene Glycol</td><td>0.340 Kg</td></tr></table>						Export Item	Qty.	Import Item	Qty.	Optical Whitening Agent, C.I.Fluorescent Brightner 264 (Lumonic BB-A) (Assay 20%)	1 Kg	1. Cyanamic Chloride	0.066 Kg			2. Aniline 2,5-Diisophonic Acid	0.091 Kg			3. 4,4-Diamino Stilbene , 2,2'-Disophonic Acid	0.067 Kg			4. Diethanolamine	0.038 Kg			5. Polyethylene Glycol	0.340 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																													

Date:29.04.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer